

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.231/2000

Wednesday this the 1st day of March, 2000

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HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

R.Nandan Thampi,
S/o Sri A. Ravindran,
Superintendent (Maintenance)
Telecommunication Wing,
Office of the Commissioner of Central
Excise, Cochin I Commissionerate,
Cochin.18.

...Applicant

(By Advocate Mr. C.S.G. Nair)

Vs.

1. Union of India represented by the Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.
2. Chairman, Central Board of Excise & Customs, North Block, New Delhi.
3. Commissioner of Central Excise & Customs, Central Revenue Buildings, I.S.Press Road, Cochin.18.
4. Director (Preventive Operation), Customs and Central Excise, IVth Floor, Lok Nayak Bhavan, Khan Market, New Delhi.3.

..Respondents

(By Advocate Mr. K.R.Rajkumar rep. ACGSC)

The application having been heard on 1.3.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

After making submission for quite some time, learned counsel for applicant seeks permission to withdraw this application. Permission is granted and the application is dismissed as withdrawn. No costs.

Dated 1st March, 2000


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

S.